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CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

R.A. No. 153 of 1996  
in  
O.A. No. 427 of 1995

New Delhi, dated the 1st July, 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)  
HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri Nagaraju Varikheti,  
working as Assistant  
Directorate General of Inspection  
Customs & Central Excise,  
5th Floor, I.P. Estate,  
'D' Block,  
New Delhi. .... REVIEW APPLICANT  
(None appeared) (Third Party)

VERSUS

1. Union of India through  
the Secretary,  
Ministry of Finance,  
Dept. of Revenue,  
North Block,  
New Delhi.
2. The Director General of Inspection  
Customs and Central Excise,  
Govt. of India,  
Drum Shape Building,  
I.P. Estate,  
New Delhi.
3. Shri Inder Pal Singh Kohli,  
Assistant,  
O/o D.G. of Inspection  
Customs & Central Excise,  
New Delhi.
4. Shri P.S. Rana,  
Assistant  
O/o Respondent No.2
5. Mrs. Jasvinder Kaur Bains,  
W/o Shri Harbhajan Singh  
R/o C-233, Albert Square,  
Gole Market,  
DIZ Area,  
New Delhi. ... RESPONDENTS

(None appeared for R-1 to 4  
Shri B.B. Raval who was  
counsel for applicant  
Mrs. Bains in OA-427/95  
appeared)

A

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

This matter had come up on 16.5.97, on which date the respondents had been directed to ensure that the directions contained in the judgment dated 28.5.96 in O.A. No. 427/95 were implemented expeditiously, and within two months from the date of receipt of a copy of that order.

2. On that date, we also noticed that a Third Party had filed R.A. No.153/96 seeking review of the judgment dated 28.5.95 (Supra) but the said party has not appeared even on the second call, probably because the counsel for that party was reported to be out of station.

3. The R.A. was ordered to be listed on 6.6.97, but it appears that it was not taken up on that date. Thereafter owing to the ensuing vacations, it could not be taken in June, 1997 and has come up for hearing to-day.

4. However, none has appeared to press R.A. No. 153/96 even on second call to-day. Under the circumstances R.A. No.153/96 is dismissed for default and non-prosecution.

*Lakshmi Swaminathan*

(Mrs. LAKSHMI SWAMINATHAN)  
Member (J)  
/GK/

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(S.R. ADIGE)  
Member (A)